

C O N T E N T S

**Fifteenth Series, Vol. XXVIII, Eleventh Session, 2012/1934 (Saka)
No. 19, Friday, September 7, 2012/Bhadra 16, 1934 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, September 7, 2012/Bhadra 16, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

11.0 ½ hrs

At this stage Shri Ganesh Singh, Shri K. D. Deshmukh, Shri Adhi Sankar, Shri S. Semmalai, Shri P. Lingam and some other hon. Members came and stood on the floor near the table

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.01 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

*The Lok Sabha re-assembled at Twelve of the Clock
(Madam Speaker in the Chair)*

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

12.0 ¼ hrs

At this stage, Shri Ganesh Singh, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

(1) A copy of the Clinical Establishments (Central Government) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 387(E) in Gazette of India dated 25th May, 2012 under Section 53 of the Clinical Establishments (Registration and Regulation) Act, 2010.

(Placed in Library, See No. LT 7393/15/12)

(2) A copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 574(E) in Gazette of India dated 17th July, 2012 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 7394/15/12)

... (*Interruptions*)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table a copy of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 6th September, 2012 under sub-section (3) of Section 14 of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

(Placed in Library, See No. LT 7395/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:-

(1) Justice M. B. Shah Commission of Inquiry for Illegal Mining of Iron Ore and Manganese - Report on the State of Goa.

(2) Memorandum of Action taken on the above Report.

(Placed in Library, See No. LT 7396/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2010-2011.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7397/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan UT of Chandigarh, Chandigarh, for the year 2010-2011, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan UT of Chandigarh, Chandigarh, for the year 2010-2011.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7398/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2010-2011, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2010-2011.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 7399/15/12)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan UT of Daman & Diu, Nani Daman, for the year 2010-2011, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan UT of Daman & Diu, Nani Daman, for the year 2010-2011.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 7400/15/12)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Lakshadweep, Kavaratti, for the year 2009-2010, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Lakshadweep, Kavaratti, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 7401/15/12)

(11) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2010-2011, together with Audit Report thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 7402/15/12)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2009-2010, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2009-2010.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 7403/15/12)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2010-2011, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2010-2011.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 7404/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri K.H. Muniyappa, I beg to lay on the Table:-

(1) A copy of the Rail Land Development Authority (Transaction of Business) Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 368(E) in Gazette of India dated 15th May, 2012 under Section 199 of the Railways Act, 1989.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7405/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2010-2011, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7406/15/12)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2010-2011.

(ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2010-2011, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7407/15/12)

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2012-2013.

(Placed in Library, See No. LT 7408/15/12)

(6) A copy of the Notification No. S.O. 1524(E) (Hindi and English versions) published in Gazette of India dated 9th July, 2012, exempting the State Agencies from the operation of the Order No. S.O. 88(E) dated 17.1.2012 up to the extent of a total quantity of 3.50 lakh bales for the Khariff Marketing Season 2012-13 under sub-section (2) of Section 16 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

(Placed in Library, See No. LT 7409/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Namu Narain Meena, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Section 7(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

(1) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of financial year 2011-2012.

(Placed in Library, See No. LT 7410/15/12)

(2) Medium-term Expenditure Framework, September, 2012.

(Placed in Library, See No. LT 7410A/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2011-2012, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2011-2012.

(Placed in Library, See No. LT 7411/15/12)

(2) A copy of Notification No. 48/2012-Customs (Hindi and English versions) published in Gazette of India dated 6th September, 2012, together with an explanatory memorandum seeking to amend Notification No. 125/2011-Customs dated 30th December, 2011 prescribing preferential rates of customs duty for goods imported under SAARC Free Trade Agreement so as to reduce the number of tariff lines in the sensitive list for Non-Least Developed Countries from 878 to 614 and to prescribe a preferential rate of Basic Customs duty of 8% on goods covered by the tariff lines removed from the sensitive list under Section 159 of the Customs Act, 1962.

(Placed in Library, See No. LT 7412/15/12)

... (*Interruptions*)

MADAM SPEAKER: Item No. 10, Shri Jitin Prasada – Not present.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table a copy of the Notification No. F. No. 8-4/2011-Estt. (Hindi and English versions) published in weekly Gazette of India dated 23rd March, 2012, making certain amendments in Regulations 81 and 82 of the Central Council of Indian Medicine (General) Regulations, 1976 under Section 36 of the Indian Medicine Central

Council Act, 1970, together with a corrigendum thereto published in Notification No. 28 (in Hindi version only) in weekly Gazette of India dated 20th July, 2012.

(Placed in Library, See No. LT 7413/15/12)

... (*Interruptions*)

MADAM SPEAKER: Item No. 12, Shri Tusharbhai Chaudhary. – Not present.

Item No.13, Shri Pratik Prakashbapu Patil. – Not present.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): On behalf of Shri Sudip Bandyopadhyay, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food and Safety and Standards Authority of India, New Delhi, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food and Safety and Standards Authority of India, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7416/15/12)

- (3) (i) A copy of the Annual Reports (Hindi and English versions) of the Dr. B. Borooah Cancer Institute, Guwahati, for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. Borooah Cancer Institute, Guwahati, for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7417/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 7418/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (i) The Reporting System on Accounting Separation Regulations, 2012 published in Notification No. 16-07/2010-FA in Gazette of India dated 11th April, 2012.
- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) Regulations, 2012 published in Notification No. F. No. 3-24/2012-B&CS in Gazette of India dated 30th April, 2012, together with a corrigendum thereto published in Notification No. F. No. 3-24/2012-B&CS in Gazette of India dated 19th July, 2012.
- (iii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (First

Amendment) Regulations, 2012 published in Notification No. F. No. 3-24/2012-B&CS in Gazette of India dated 14th May, 2012.

(iv) The “Consumers Complaint Redressal (Digital Addressable Cable TV Systems) Regulations, 2012 (13 of 2012)” published in Notification No. 16-3/2012-B&CS in Gazette of India dated 14th May, 2012.

(v) The Telecommunication Mobile Number Portability (Third Amendment) Regulations, 2012 published in Notification No. 116-5/2012-MN in Gazette of India dated 8th June, 2012.

(vi) The Telecom Consumers Protection (Second Amendment) Regulations, 2012 published in Notification No. 308-5/2011-QoS in Gazette of India dated 27th February, 2012.

(vii) The Mobile Banking (Quality of Service) Regulations, 2012 published in Notification No. 305-27/2011 in Gazette of India dated 17th April, 2012.

(viii) The Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Amendment) Regulations, 2012 published in Notification No. 305-08/2012-QOS in Gazette of India dated 7th May, 2012.

(ix) The Telecom Commercial Communications Customer Preference (Ninth Amendment) Regulations, 2012 published in Notification No. 305-24/2011 QoS(SP) in Gazette of India dated 14th May, 2012.

(x) The “Standards of Quality of Service (Duration of Advertisements in Television Channels) Regulations, 2012 (15 of 2012)” published in Notification No. 23-1/2012-B&CS in Gazette of India dated 14th May, 2012.

(xi) The “Standards of Quality of Service (Digital Addressable Cable TV Systems) Regulations, 2012 (12 of 2012)”, published in Notification No. 16-2/2012-B&CS in Gazette of India dated 14th May, 2012.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i), (ii), (vi) & (vii) of (1) above.

(Placed in Library, See No. LT 7419/15/12)

... (*Interruptions*)

12.02 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Minutes**

श्री कड़िया मुंडा (खूँटी): मैं वर्तमान सत्र के दौरान गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति की 27वीं से 29वीं बैठकों का कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (व्यवधान)

12.03 hrs.

**COMMITTEE ON ABSENCE OF MEMBER FROM THE SITTINGS OF THE
HOUSE**

Minutes

डॉ. बलीराम (लालगंज): मैं 4 सितम्बर, 2012 को आयोजित सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की 7वीं बैठक का कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (व्यवधान)

12.04 hrs.**STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 610 DATED 18.05.2012 REGARDING TOBACCO ATTRIBUTABLE DISEASES ALONGWITH REASONS FOR DELAY ***

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay a statement (i) correcting the reply given on 18 May, 2012 to Starred Question No. 610 by S/Shri Makan Singh Solanki and Adhalrao Patil Shivaji, MPs regarding 'Tobacco Attributable Diseases' and (ii) reasons for delay in correcting the reply.

In reply to Lok Sabha Starred Question No.610 for 18th May, 2012, regarding Tobacco Attributable Diseases, due to typographical error, the year of launching of National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke (NPCDCS) at page 2 was shown as 2012, whereas the NPCDCS was launched in 2010.

The correct reply to the question is annexed. The typographical error came to our notice after the conclusion of the 10th Session of the current Lok Sabha, hence the correcting statement is being made now.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 7420/15/12.

12.04 ½ hrs.

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Tribal Affairs.*

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Tribal Affairs.

The Standing Committee on Social Justice and Empowerment examined the Demands for Grants of the Ministry of Tribal Affairs for the year 2011-12 and presented their Fifth Report in this regard to Parliament on 4th August, 2011.

The report contained 20 recommendations. The present status of implementation of all the 20 recommendations made by the Committee is indicated in the Annexure, which is laid on the Table of the House.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. .LT 7421/15/12.

(i) (b) Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Demands for Grants (2011-12), pertaining to the Ministry of Panchayati Raj. *

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural development on Demands for Grants (2011-12), pertaining to the Ministry of Panchayati Raj.

The Twenty-Second Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to Lok Sabha on 26th August, 2011. The report relates to examination of Demands for Grants of Ministry of Panchayati Raj for the year 2011-12.

Action taken statements on the recommendations/observations contained in the report of the Committee had been sent to the Standing Committee on Rural Development in February, 2012.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

... (*Interruptions*)

—————

* Laid on the Table and also placed in Library, See No. .LT 7422/15/12.

12.05 hrs.**(ii) Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Rural Development on Demands for Grants (2011-12), pertaining to the Ministry of Drinking Water and Sanitation. ***

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Rural Development on Demands for Grants (2011-12), pertaining to the Ministry of Drinking Water and Sanitation.

The Standing Committee on Rural Development (Ministry of Drinking Water and Sanitation) (15th Lok Sabha) examined the Demands for Grants of the Ministry of Drinking Water and Sanitation for the financial year 2010-11 and laid its 19th report in the Lok Sabha on 18th August, 2011. The report contained 27 recommendations.

The Ministry considered the report and submitted the Action Taken Replies on the comments/observations of the Committee contained in the 19th report to the Standing Committee on Rural Development (Ministry of Drinking Water and Sanitation) on 19th December, 2011. Out of the 27 recommendations, the Committee accepted the ATR in respect of 20 recommendations. In respect of three recommendations, the Committee has not accepted the reply furnished by the Ministry. For four recommendations, final reply is awaited from the Ministry.

* Laid on the Table and also placed in Library, See No. .LT 7423/15/12.

The present status of implementation of the 27 recommendations made by the Committee is indicated in the Annexure to my statement, which is laid on the Table of the House. To avoid wasting the valuable time of the House, I would request that the contents of the Annexure may be considered as read.

... (*Interruptions*)

12.05 ½ hrs.

(iii) Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Energy on Demands for Grants (2011-12), pertaining to the Ministry of Power. *



THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay a statement on the present status of implementation of recommendations contained in the 19th Report of Parliamentary Standing Committee on Energy in pursuance of Direction 73A of the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II, dated 1st September 2004.

The 19th Report is related to 'Demands for Grants of the Ministry of Power for the year 2011-12'. It has 13 recommendations, all of which have been accepted by the Government.

The present status of implementation of the various recommendations made by the Committee in the said Report is indicated in the Annexure to my statement, which is being laid on the Table of the House. I would not like to take the valuable time of the House by reading out all the contents of this Annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. .LT 7424/15/12.

12.06 hrs**PAPERS LAID ON THE TABLE- Contd....**

MADAM SPEAKER: Item No. 13, Papers to be laid – Shri Pradeep Jain.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI PRADEEP JAIN): On behalf of Shri Pratik Patil, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

.(Placed in Library, See No. LT 7414/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2009-2010, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7415/15/12)

... (*Interruptions*)

MADAM SPEAKER: Shri Vayalar Ravi – Not present.

... (*Interruptions*)

12.06 ½ hrs

**CONSTITUTION (ONE HUNDRED-EIGHTEENTH AMENDMENT) BILL,
2012***

(Insertion of new article 371J)

THE MINISTER OF HOME AFFAIRS (SHRI SUSHIL KUMAR SHINDE):
Madam, I beg to move for leave to introduce a Bill further to amend the
Constitution of India.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the
Constitution of India.”

The motion is adopted.

SHRI SUSHIL KUMAR SHINDE: I introduce the Bill.

—————
... (Interruptions)

MADAM SPEAKER: Item No. 23A, Shri Kapil Sibal – Not present.

... (Interruptions)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.09.2012.

12.07 hrs**MATTERS UNDER RULE 377***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 listed for the day, shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to expedite issuance of No Objection Certificates for construction of houses in the vicinity of protected monuments in Kerala

SHRI K. P. DHANAPALAN (CHALAKUDY): The Ancient Monuments Preservation Act prescribes that fresh construction of any type of building and the maintenance of the existing construction within the circumference of 300 meters of the protected monuments have to get No Objection Certificate from the competent authority i.e. from the office of the Member Secretary, National Monument Authority. However, people who apply for NOC through proper channel along with necessary documents and who are eligible in all respects have to wait indefinitely for getting the same for undertaking construction activities. This leads to loss of time and money to the people who want to construct a house or any other construction and a large number of such applications are pending before the authority for consideration. Construction of a house is a dream of every household. Even though there are a number of families residing near such protected monuments especially near temples and have been residing there since long, if they wish to undertake the construction of a new house or to renovate the old house they reside owing to degeneration of the ancestral house, they have to wait indefinitely for the NOC from the authority. There are number of applications for NOC from Kerala which are pending for more than 2 years. As the prices of

* Treated as laid on the Table.

the construction materials increase day by day, such indefinite delay in processing the NOC applications cause much difficulty to people. Actually most of the cases under consideration are the application for constructing houses which does not involve extensive mining or piling and in no way affect the protected monuments situating nearby and most of the cases are eligible for NOC. The only problem is the delay in processing the application.

Hence I request that the Government may urgently look in to the matter and necessary steps may be taken for avoiding the inordinate delay in processing the applications pending before the authority seeking consideration and eligible applications may be issued NOC as early as possible.

(ii) Need to include the Jat community of Bharatpur and Dholpur in Rajasthan in the list of Other Backward Classes Central Government List.

श्री रतन सिंह (भरतपुर): मैं सरकार का ध्यान राष्ट्रीय पिछड़ा वर्ग आयोग द्वारा राजस्थान के भरतपुर एवं धौलपुर के जाट समुदाय के लोगों को 'अन्य पिछड़ा वर्ग' में शामिल किए जाने की तरफ दिलाना चाहता हूँ। मेरे संसदीय क्षेत्र भरतपुर एवं धौलपुर जिले के अलावा पूरे राजस्थान के जाट वर्ग को अन्य पिछड़े वर्ग में वर्ष 1999 में शामिल किया गया है परंतु राजस्थान के भरतपुर एवं धौलपुर के जाट वर्ग को अभी तक अन्य पिछड़ा वर्ग घोषित नहीं किया गया है जबकि भरतपुर एवं धौलपुर के जाट वर्ग आज कई दृष्टियों से पिछड़े हैं न जाने किस आधार पर राष्ट्रीय पिछड़े वर्ग आयोग ने धौलपुर एवं भरतपुर के जाटों को 'अन्य पिछड़ा वर्ग' में शामिल नहीं किया। मैंने कई बार सदन में प्रश्न करवाए परंतु सरकार ने इस संबंध में कोई संतोषजनक उत्तर नहीं दिया है। अपने प्रश्नों में भरतपुर एवं धौलपुर के जाटों को पिछड़े वर्ग में शामिल नहीं करने के कारणों को जानना चाहा परंतु कारणों को आज तक नहीं बताया गया है। केवल इसके नोटिफिकेशन एवं इसकी तारीख की जानकारी देकर मुझे इसके कारणों की जानकारी नहीं दी गई है। 1997 में राष्ट्रीय पिछड़ा वर्ग आयोग ने अपनी सिफारिशों में इन जाटों के बारे में बताया होगा एवं किस तरह से यहां के जाट अन्य जाटों से पिछड़े नहीं हैं। क्या इस संबंध में कोई सर्वे करवाया गया है जिससे भरतपुर एवं धौलपुर के जाटों की आर्थिक, सामाजिक, शैक्षणिक स्थिति की जानकारी ली गई? धौलपुर एवं भरतपुर के जाटों को पिछड़े वर्ग में शामिल नहीं होने से केन्द्रीय सरकार के पदों एवं सेवाओं में अन्य पिछड़ा वर्ग आरक्षण का लाभ नहीं मिल पा रहा है।

सरकार से अनुरोध है कि मुझे मेरे संसदीय क्षेत्र भरतपुर एवं धौलपुर जिले के जाटों को क्यों नहीं शामिल किया गया है। इस संबंध में राष्ट्रीय पिछड़ा वर्ग ने जो सिफारिशें दी हैं वे क्या हैं एवं विशेष नोटिफिकेशन के तहत भरतपुर एवं धौलपुर के जाटों को अन्य पिछड़े वर्ग में शामिल किया जाए।

**(iii) Need to enhance incentives for ASHA workers engaged in
Chamarajanagar parliamentary constituency and other parts of the country
during the current financial year**

SHRI R. DHYUVANARAYANA (CHAMRAJANAGAR): One of the key strategies under the National Rural Health Mission (NRHM) is having a Community Health Worker i.e. Accredited Social Health Activists (ASHAs) for every village with a 1000 population or more in each State. This strategy will act as a link between the community and health care services and to ensure that the primary health care services are accessed by the rural poor. The implementation of ASHA scheme has gained significant momentum in recent years which is reflected on indicators like Ante Natal Check-up and immunisation, vaccination, spacing between births, promoting iodised salt and village sanitation etc. Drug kits are being provided to ASHAs. A comprehensive tracking system of pregnant women and children under five is being introduced to ensure follow up ANC and prevent immunization drop outs. ASHAs visit every household and make a sample survey of the residents of village to understand their health status. This way ASHA will come to know the villagers, the common diseases which are prevalent amongst the villagers, the number of pregnant women, the number of newborn, educational and socio economic status of different categories of people, the health status of weaker sections especially SCs/STs etc. All ASHAs will be involved in the Village Health and Sanitation Committee of the Panchayat either as members or as special invitees. ASHAs may coordinate with Gram Panchayats in developing the village health plan.

Under NRHM scheme, ASHA is a voluntary worker who will get performance oriented incentives. The generic compensation package is made for ASHA by linking her with different health programmes at state level. If she works as per the expected standards she would earn around Rs. 1067 per month.

Hence, in view of protecting the service of ASHAs, I would earnestly request Hon'ble Minister for Health, to take steps to increase incentives for each performances to protect the interests of ASHA workers in the current financial year itself with enhanced budgetary allocations in my Chamarajanagar parliamentary constituency and in other parts of the country as well.

(iv) Need to change the eligibility criteria for classification of 'minority concentrated districts' by reducing the cut-off mark of such population from the existing 25 per cent to 20 per cent

श्री हरीश चौधरी (बाड़मेर): देश में जिन जिलों में अल्पसंख्यक आबादी 25 प्रतिशत से ज्यादा है वही विशेष अल्पसंख्यक जिले घोषित किए गए हैं। देश में कई जिले ऐसे हैं जहां पर कुछ ब्लॉकों में अल्पसंख्यक आबादी 25 प्रतिशत से ज्यादा है परंतु जिलों में रहने वाले अल्पसंख्यक आबादी 25 प्रतिशत से कम है। इन ब्लॉकों में रहने वाले अल्पसंख्यक वर्ग को अल्पसंख्यक विशेष जिलों का लाभ नहीं मिल पा रहा है, जबकि वे अत्यंत गरीब एवं दयनीय हालत में हैं। उदाहरण के तौर पर मेरे संसदीय क्षेत्र बाड़मेर एवं जैसलमेर ऐसे जिले हैं जहां पर अल्पसंख्यक विशेष जिलों का लाभ अल्पसंख्यकों को नहीं मिल पा रहा है।

सरकार से अनुरोध है कि विशेष अल्पसंख्यक जिलों के स्थान पर विशेष अल्पसंख्यक की आबादी का प्रतिशत 25 प्रतिशत के स्थान पर 20 प्रतिशत रखा जाए व जिले के स्थान पर ब्लॉक को इकाई माना जाए जिससे गरीब एवं दयनीय हालत में रहने वाले अल्पसंख्यकों का विकास हो सके।

(v) Need to adopt comprehensive policy to give priority to Government projects and to provide gas to Andhra Pradesh Power Generation Corporation Limited at Nedunoor

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to state that Andhra Pradesh Power Generation Corporation (APGENCO) has taken up the 2100 MW gas based electricity project in Nedunoor Village through Special Purpose Vehicle. Already, the developmental works like land acquisition, water allocation, pollution clearance and all permissions for this purpose were taken up. Required information also was furnished to CEA in the prescribed format for fixing *inter se* priority. All the clearances in this regard have been obtained and foundation stone has been laid by the then Hon'ble Chief Minister of Andhra Pradesh on 14.2.2010 for 1st Stage (1X700 MW). Only 9.72 MMSCMD gas allocation for this project from Reliance is pending with the Ministry. For this, the Petroleum Ministry has given assurance to Government of Andhra Pradesh in 2007 April itself. The mutual agreement of the APGENCO and Reliance is still pending due to the non-allocation of gas by the Ministry. Earlier Chief Ministers of Andhra Pradesh and myself wrote many times to the Petroleum Ministry to allocate the gas to Nedunoor project. But it seems that the Ministry is giving priority to only those are ready for operation and other private projects. Recently, the Ministry officials met to discuss the gas allocation for the XII Five Year Plan. But it seems the APGENCO Nedunoor project has not been included so far. There is dire need to allocate gas for APGENCO instead of allocating the gas to private players, because it comes under State Government and it is catering to the needs of the State Andhra Pradesh projects. The gas linkage is must as the cost of RLNG is high compared to natural gas. I, therefore, request the Hon'ble Union Minister for Petroleum & Natural Gas, to kindly allocate 9.72 MCMD gas for Nedunoor Project by adopting a comprehensive policy to give priority to government projects instead of private projects.

(vi) Need to undertake doubling of railway line between Chennai and Madurai and allocate funds for doubling of railway line between Villupuram and Dindigul in Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): Railway is the lifeline of the people. Regarding the new Railway Project, Tamil Nadu is being neglected for the past so many years. From the time of Britishers there is only one railway line between Chennai and Tuticorin. Though there are small stretches of double lines between Chennai and Chengleput, Dindigul and Madurai these do not fully meet the needs of rail traffic between Chennai and Madurai. If doubling of railway line is completed between Chennai and Madurai, the passengers movement would considerably ease the traffic congestion.

Doubling of the railway line between Villupuram and Dindigul was sanctioned 5 years back. The total distance will be nearly 350 kms. So far Rs. 120 crore have been sanctioned. This year only Rs.60 crore were allotted. As the project is progressing at snail's pace it will take nearly 10 years to complete and by that time the expenditure would be more than Rs.1200 crore. South Tamil Nadu is economically backward and there is no second line for the movement of goods traffic and passengers movement is badly affected. Tuticorin is developing to be ideal port of Tamil Nadu and the goods movement will be substantial if second line is provided.

Considering the above fact, I urge upon the Hon'ble Railway Minister to kindly arrange to allot at least Rs. 300 crore in the ensuing Railway budget as a token amount for the doubling of railway line between Villuppuram and Dindigul.

(vii) Need to restore the commission for agents on Public Provident Fund and postal savings schemes

श्री राजेन्द्र अग्रवाल (मेरठ): मैं सरकार का ध्यान देश के लघु बचत में लगे लाखों एजेंटों की समस्या की ओर आकृष्ट करना चाहता हूँ। श्यामला गोपीनाथ कमेटी की संस्तुति के आधार पर पी.पी.एफ. स्कीम में एजेंटों को मिले वाला 1 (एक) प्रतिशत का कमीशन समाप्त कर दिया गया है तथा डाक बचत योजनाओं में इस कमीशन को कम कर दिया गया है। इसके परिणामस्वरूप देश के लाखों एजेंटों की आय पर संकट निर्माण हो गया है। इस विषय को पिछले बजट सत्र में भी उठाया गया था परंतु वित्त मंत्री महोदय द्वारा नीतिगत विषय कहते हुए इसे टाल दिया गया। छोटी-छोटी बचतों का देश की अर्थव्यवस्था में महत्वपूर्ण स्थान है तथा इन बचतों को आम आदमी के बीच लोकप्रिय बनाने में एजेंटों का बड़ा योगदान है। इन एजेंटों द्वारा लघु बचत की विभिन्न योजनाओं को बढ़ावा देने के लिए पिछले चार दशकों से भी अधिक समय से किए जा रहे परिश्रम को नजरअंदाज करना किसी भी प्रकार न्यायसंगत नहीं है।

मेरा सरकार से अनुरोध है कि एजेंटों का कमीशन पहले की भांति प्रदान किए जाने की व्यवस्था करने का कष्ट करें।

(viii) Need to speed up construction of Krishi Vigyan Kendra in Bhind district, Madhya Pradesh

श्री अशोक अर्गल (भिंड): भिण्ड संसदीय क्षेत्र का मुख्यालय है जहां कृषि विज्ञान केन्द्र स्वीकृत किया जा चुका है। मध्य प्रदेश के सभी जिलों में कृषि विज्ञान केन्द्र किसानों के लिए काम कर रहे हैं, परंतु भिण्ड जिला केन्द्र पर कृषि विज्ञान केन्द्र का काम शुरू होने के बाद भी अभी तक भवन का काम पूरा नहीं हुआ है। मैं चाहता हूं कि सरकार उक्त भवन को शीघ्र बनाने के निदेश दें जिससे किसान उसका लाभ उठा सके।

(ix)Need to stop the proposed shifting of office of Geo-Spatial Centre of Survey of India from Silchar, Assam to Shillong

SHRI KABINDRA PURKAYASTHA (SILCHAR): An attempt has been started to shift the office of TMMz GDC Silchar to Shillong depriving not only the employees of the said office but also the people of Barak Valley, Manipur, Mizoram and Tripura, the area covered by this office.

This office has been performing its duties to its best and rendering necessary services to the Government and people.

I as the Member of Parliament from Silchar strongly demand that the TMMz GDC office in no case should be shifted elsewhere and Silchar office in all cases should be retained.

(x)Need to construct the new building and railway platform on the west side of Ratangarh – Sardarshahar railway line in Churu parliamentary constituency, Rajasthan

श्री राम सिंह कस्वां (चुरु): उत्तर-पश्चिम रेलवे के रतनगढ़-सरदारशहर रेल लाइन का आमान परिवर्तन होने जा रहा है, इसी लाइन पर दुलरासर रेलवे स्टेशन है, जो वर्तमान में रेल लाइन के पूर्व साइड में बना हुआ है। दुलरासर एक बहुत बड़ा गांव है, जो रेल लाइन के पश्चिम में आबाद है। इसके अतिरिक्त 10 बड़े-बड़े गांवों के यात्रियों का भी उक्त स्टेशन पर आना-जाना बना रहता है। उक्त स्टेशन के पास रेल लाइन पर रेल उपरी पुल, रेल अण्डर पास व अन्य कोई समपार नहीं होने के कारण स्टेशन पर जाने के लिए इन्हें अनाधिकृत रूप से रेल लाइन को पार करना पड़ रहा है। यह कार्य गैर-कानूनी तो है ही यात्रियों के जीवन को खतरा भी बना रहता है। एक तरफ तो रेलवे सुरक्षा की बात कर रही है, दूसरी तरफ इस क्षेत्र की जनता पिछले सौ वर्षों से बिना लेवल क्रॉसिंग के रेल लाइन को पार कर रेलवे स्टेशन पर जा रही है, अब आमान परिवर्तन के कारण रेलवे को नए स्टेशन का निर्माण करना है। ग्रामवासियों की मांग है कि उक्त नए भवन का निर्माण वर्तमान रेल लाइन के पश्चिम साइड में गांव की तरफ किया जाए, अगर इस समय भी यह मांग पूरी नहीं हो सकेगी तो हमेशा के लिए ग्रामवासियों के समक्ष यह संकट बना रहेगा। हनुमानगढ़ रेल खण्ड का भी आमान परिवर्तन होने जा रहा है, भादरा के पास कलाना स्टेशन को 5-6 वर्ष पूर्व हाल्ट स्टेशन बना दिया गया। यह महत्वपूर्ण स्टेशन है जो लगभग 90 वर्ष तक स्टेशन रहा है। इस क्षेत्र के यात्री देश के विभिन्न भागों में जाते हैं, आमान परिवर्तन के पश्चात् यहां से आने-जाने वाली यात्रियों की संख्या बहुत ज्यादा होगी। अतः जनता की मांग एवं इस क्षेत्र की आवश्यकता को देखते हुए दुलरासर रेलवे स्टेशन के नए भवन एवं प्लेटफार्म का निर्माण रेल लाइन के पश्चिम में किया जाए एवं कलाना स्टेशन को पूर्ण स्टेशन का दर्जा दिया जाए।

**(xi) Need to construct manned railway level crossings in Kaushambi
parliamentary constituency, Uttar Pradesh**

श्री शैलेन्द्र कुमार (कौशाम्बी): मेरे संसदीय क्षेत्र कौशाम्बी में कुण्डा विधान सभा अंतर्गत रेलवे लाइन के किसान बसे दर्जनों गांवों के लोगों को रेलवे लाइन क्रॉस करके जाना पड़ता है। लोगों के आवागमन से आए दिन दुर्घटनाएं होती रहती हैं। इस जनहित के कार्य को देखते हुए निम्नलिखित गांवों के सामने रेलवे क्रॉसिंग फाटक एवं दोनों तरफ रोड़ का निर्माण कराने हेतु प्राक्कलन बनवाकर प्रस्ताव भारत सरकार को भेजने का कष्ट करें जोकि निम्नवत् है :-

1. सई पनाहनगर (चकादर अली)
2. जिरवा की बाग (कियावाँ)
3. करन अली का पुरवा (चौसा)
4. मीरा का पुरवा (विसहिया)।

(xii) Need to review and enhance the amount of Pension given to the beneficiaries under the Employees Pension Scheme 1995

श्रीमती भावना पाटील गवली (यवतमाल-वाशिम): पेंशन योजना 1995 के सदस्य योजना द्वारा दिए गए न्यूनतम पेंशन पर गुजारा कर रहे हैं। इस पेंशन को मंहगाई संरक्षित नहीं किया गया है। इसका असली मूल्य मंहगाई की वजह से घट रहा है। वर्ष 2009 में कुल 32 लाख 46 हजार पेंशनर थे। उन्हें 90 से 1700 रुपये तक प्रतिमाह पेंशन मिल रही थी। पेंशन योजना के सदस्य इससे बहुत पीड़ित हैं। इसके निराकरण के लिए श्रम एवं रोजगार मंत्रालय के सचिव की अध्यक्षता में समिति का गठन किया गया लेकिन समिति की रिपोर्ट में काफी मतभेद थे इसलिए पेंशनरों को कोई न्याय नहीं मिला।

संसदीय श्रम एवं रोजगार संबंधी स्थायी समिति ने पेंशन योजना के लिए कुछ सुझाव दिए हैं, जिसमें पेंशन फंड में केन्द्र सरकार के अंश की दर बढ़ाए जाने की सिफारिश के साथ ही कुछ और अन्य सिफारिशें भी की गई हैं। आपके माध्यम से मेरी केन्द्र सरकार से मांग है कि इन सिफारिशों को लागू किया जाए। वर्तमान स्थितियों को ध्यान में रखते हुए पेंशन योजना 1995 पर पुनः विचार किया जाए और पेंशनधारियों की मांगों को ध्यान में रखकर पेंशनरों को कम से कम 7500 रुपये की दर से प्रतिमाह पेंशन दी जाए जिससे पेंशन योजना के सदस्यों को न्याय मिल सके तथा पेंशन सुधार करने से पहले मंहगाई भत्ते को संलग्न कर प्रतिमाह 2500 रुपये अंतरिम पेंशन देकर सभी पेंशनरों को राहत दी जाए।

मैं केन्द्र सरकार से कुछ अन्य मांगों को पूरा करने का अनुरोध करती हूँ :-

अवस्थापना बंद होने के कारण सेवा पूरी न कर पाने वाले पेंशन धारकों को 50 साल की उम्र में 100 प्रतिशत दर से पेंशन देने की मांग पूरी की जाए। पेंशन योजना पुनर्निरीक्षण कर पेंशनरों को उचित लाभ दिया जाए तथा मालिक और सरकार के अंश के लिए 6500 रुपये की वेतन सीमा हटाई जाए। पेंशन योजना लागू करने के लिए निजी क्षेत्रों में 20 और सहकारी क्षेत्रों में 50 न्यूनतम कर्मचारी संख्या का नियम रद्द किया जाए तथा पारिवारिक पेंशन स्कीम 1972 की कुल राशि पेंशन योजना 1995 में जमा की गई है परंतु पेंशन सदस्यों को इसका कोई लाभ नहीं दिया गया है। अतः इसका लाभ सभी पेंशनरों को दिया जाए।

(xiii)Need to open a Branch of Nationalised Bank in Rayagiri in Tenkasi parliamentary Constituency, Tamil nadu

SHRI P. LINGAM (TENKASI): Rayagiri, a Panchayat Town that comes under Vasudeva Nallur Assembly in my Tenkasi parliamentary constituency is situated amidst several small and far-flung villages where hundreds of villagers dwell of whom many are self- help entrepreneurs, people working through self-help groups, agriculturists, agricultural labourer and rural artisans. No nationalised bank has any branch there. People have to travel many a kilometer to avail themselves of banking service. It has to be considered that people living there are deprived of agricultural loan, educational loan and other banking services and facilities and hence this zone remains a backward area. In order to ensure rural development of the area and to ensure socio-economic prosperity of the people' in and around this town panchayat Union Finance Ministry may kindly intervene to open a Branch of Nationalized Bank.

(xiv) Need to create a separate state of Bodoland

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): The overall crucial socio-economic, ethno-political and human rights, and safety and security related situation and circumstances emerged in the aftermath of the barbaric and blatant aggression of the illegal Bangladeshi immigrants on the indigenous Bodo-Tribal people and other local Indian population within Bodoland and its adjoining district Dhubri since the 3rd week of July, 2012 have warranted immediate proactive and positive initiatives and actions of the Union Govt. in the matter of the urgent need of bringing about lasting and honourable political solution to the unwanted restless situation and problem mounting within the entire lower Assam including Bodoland Territory. The whole nation is aware of the fact that not only the indigenous Bodo-Tribal people and other permanent local people of Bodoland and Dhubri district have been succumbed to the hostile and inhumane attacks of the illegal Bangladeshi immigrants but even the innocent and peace loving people of North-eastern States studying, working and living in different metropolitan cities of most of the south Indian states have also suffered a lot resulting in their en-masse exodus from the aforementioned places. The present day Bodoland Territorial Council Administration doesn't have any power and functions to control the police, maintain the law and order due to lack of which, the indigenous Bodo-Tribal people and the local Rajbongshis have been succumbed to barbaric attacks and blatant aggression of the illegal Bangladeshi immigrants since the 3rd week of July, 2012 in their own homes and lands haplessly.

The lands and ancestral territories along with all natural resources of the indigenous Bodo-Tribal people both living within and outside Bodoland in Assam have already been grabbed both by the illegal Bangladeshi immigrants and unauthorized outsiders in spite of the availability of the provisions under chapter-X of the Assam Land and Revenue Regulation, 1886 (Amended in 1947) over the

past six decades since independence due to the non-implementation of the concerned provisions meant for the protection and safeguard of the tribal belts and Blocks created in different district since 1947 onwards.

In the backdrop of the aforementioned dreadful and terrible circumstances prevailing within and outside BTAD, the question of survival and existence, safety and security and overall development of the indigenous Bodo-Tribal people and the like others and the preservation of their distinct ethno-cultural identities within the present state of Assam has become quite impossible and out of imagination.

I, therefore, would like to urge upon the Union Government to take appropriate steps to initiate the process of the creation of the much long awaited separate state of Bodoland by curving out of the state of Assam comprising the present day BTAD and its adjoining other territories of the northern Brahmaputra valley forthwith in order to enable the aboriginal Bodo-Tribal people and other indigenous group of people to live and prosper with their own genius within Indian union with equal dignity and respect and with their own distinct ethnic self identities at par with the rest of the country.

12.08 hrs

**MOTION RE: 28TH AND 29TH REPORTS OF
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

MADAM SPEAKER: Item No. 31, Shri S. Semmalai.

SHRI S. SEMMALAI (SALEM): I beg to move:

“That this House do agree with the Twenty-eighth and Twenty-ninth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 23rd August and 30th August, 2012 respectively, subject to modifications that para 4 and sub-para (ii) of para 5 of the Twenty-ninth Report relating to allocation of time to resolutions, be omitted. ”

MADAM SPEAKER: The question is:

“That this House do agree with the Twenty-eighth and Twenty-ninth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 23rd August and 30th August, 2012 respectively, subject to modifications that para 4 and sub-para (ii) of para 5 of the Twenty-ninth Report relating to allocation of time to resolutions, be omitted. ”

The motion was adopted.

—————
(Interruptions)

MADAM SPEAKER: Please go back to your seats.

... *(Interruptions)*

अध्यक्ष महोदया : वंदे मातरम् के लिए कृपया आप पीछे अपनी सीटों पर जाइये।

12.09 hrs

*At this stage, Shri Ganesh Singh, Shri
M. Anandan and some other hon. Members went back to their seats)*

12.09 ½ hrs

NATIONAL SONG

The National Song was played.

MADAM SPEAKER: The House stands adjourned *sine die*.

12.10 hrs

The Lok Sabha then adjourned sine die.
